

**Central Administrative Tribunal  
Principal Bench: New Delhi**

OA No.2325/2017

This the 19<sup>th</sup> day of July, 2017

**Hon'ble Mr.V.Ajay Kumar, Member (J)  
Hon'ble Mr.ShekharAgarwal, Member (A)**

ShriH.S.Varma  
S/o Late ShriMohanlalVerma,  
Aged about 68 years,  
R/o Bunker Mohalla,  
Village &Post-Achrol,  
Jaipur, Rajasthan-303002.  
Retired as Grade IV Officer of  
Indian Corporate Law Service in  
The Ministry of Corporate Affairs. .... Applicant

(By Advocate :ShriM.L.Sharma)

**VERSUS**

Union of India  
Through Secretary,  
Ministry of Corporate Affairs  
ShastriBhawan,  
New Delhi-110001.

**O R D E R(Oral)**

**By Hon'ble Mr.V. Ajay Kumar, Member (J): -**

Heard learned counsel for the applicant.

2. The applicant who is a retired Grade-II officer in the Ministry of Corporate Affairs, seeking the following reliefs:

"(a) Direct the Respondent to submit the case of the Applicant for grant of Non-Functional Upgradation (NFU) to the Screening Committee for expeditious consideration;

(b) Issue necessary orders for grant of Non-Functional Upgradation to the applicant on clearance from the Screening Committee;

(c) Direct the Respondent to pay the benefits consequent upon grant of Non-Functional Upgradation to the applicant.

(d) Pass any other order(s) as this Hon'ble Tribunal may deem fit and proper under the circumstances of the case."

3. It is submitted that the respondents vide Annexure A-3 dated 11.06.2015, stated that ACRs/APARs dossiers of the applicant have been traced and as and when the next Screening Committee will be held for considering deferred cases, applicant's case will be considered for NFU benefits. However, more than two years have been lapsed but the respondents have not passed any final order on the claim of the applicant.

4. In the circumstances, the OA is disposed of without going into merits of the case, by directing the respondent to act in terms of the Annexure A-3 dated 11.06.2015 and hold the

Screening Committee, if not already conducted, within a period of three months from the date of receipt of a copy of this order and pass an appropriate speaking and reasoned order thereon in accordance with law. No costs.

Let a copy of this O.A., be enclosed to this order.

**(Shekhar Agarwal)**  
**Member (A)**

**(V. Ajay Kumar)**  
**Member (J)**

/rb/